

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 93/2026/EZ**

IN THE MATTER OF:

Gulshan Kumar Barua

...Applicant

Vs.

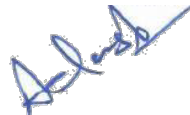
State of Odisha & Ors.

...Respondents

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Through



Adarsh Tripathi and Vikram Singh Baid

Advocates for the Respondent No. 2

G-34, Basement, Lajpat Nagar-III, New Delhi

M: 9090416535/9425308454

E: adarsht912003@gmail.com

Place: New Delhi

Dated: 08.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 93/2026/EZ**

IN THE MATTER OF:

Gulshan Kumar Barua

...Applicant

Vs.

State of Odisha & Ors.

...Respondents

REPLY ON BEHALF OF THE RESPONDENT NO. 7 (NTPC LIMITED)

MOST RESPECTFULLY SHOWETH:

1. The present Reply is being filed on behalf of Respondent No. 7, National Thermal Power Corporation Limited ("NTPC"), in response to the Original Application filed by the Applicant under Sections 14 and 15 of the National Green Tribunal Act, 2010. At the outset, it is respectfully submitted that the present Original Application, insofar as it seeks any relief against the Answering Respondent, is wholly misconceived and liable to be dismissed in limine. The Applicant has erroneously impleaded the Answering Respondent despite the admitted factual and documentary position that the subject matter of the present proceedings pertains exclusively to the Perubhadi Stone Quarry, which was never allotted to, owned, possessed, controlled or operated by the Answering Respondent. The allegations sought to be levelled against the Answering Respondent are vague, omnibus and unsupported by any material particulars and disclose no cause of action whatsoever against it. Without prejudice to the aforesaid, the Answering Respondent submits the present Reply to assist this Hon'ble Tribunal and place the true and correct facts on record.

PRELIMINARY SUBMISSIONS

2. At the outset, save and except what is expressly admitted herein, the Answering Respondent denies each and every allegation, averment, contention and inference contained in the Original Application, the accompanying affidavit, the synopsis, list of dates and annexures. Nothing contained therein shall be deemed to have been admitted merely because the same has not been specifically traversed.
3. The present Original Application, insofar as it seeks any relief against Respondent No. 7, is wholly misconceived, untenable both on facts and in law and deserves to be dismissed in limine. The entire foundation of the Original Application concerns the alleged dumping and disposal of fly ash in the Perubhadi Stone Quarry situated at Subdega Tahasil, District Sundargarh. However, Respondent No. 7 has absolutely no ownership, possession, control, operational responsibility or any other nexus whatsoever with the said quarry.
4. The Applicant has consciously impleaded Respondent No. 7 despite the documentary record demonstrating that the Perubhadi Stone Quarry was allotted to Respondent No. 6, namely M/s Vedanta Limited, whereas Respondent No. 7 was allotted only the San Balichuan Stone Quarry situated at Hemgir Tahasil under Office Order No. 546/XV-15/2025 dated 30.10.2025 issued by the Office of the District Magistrate & Collector, Sundargarh. The two quarries are separate, distinct and geographically different sites. Respondent No. 7 has never been allotted the Perubhadi Stone Quarry, nor has it undertaken any activity therein. The true copy of the Office Order No. 546/XV-15/2025 dated 30.10.2025 issued by the Office of the Collector & District Magistrate, Sundargarh is annexed and marked herewith as **Annexure R-7/1**.
5. Significantly, the Applicant's own pleadings acknowledge the aforesaid factual position. The Original Application itself records that separate

applications were invited for different extinct stone quarries and further admits that the decision taken in the meeting dated 23.10.2025 culminated in allotment of the Perubhadi Stone Quarry to Respondent No. 6. Having admitted these facts, the Applicant cannot subsequently seek to fasten liability upon Respondent No. 7 by making vague and omnibus allegations against Respondent Nos. 6 and 7 together. Such self-contradictory pleadings deserve outright rejection.

6. The Original Application does not disclose any cause of action whatsoever against Respondent No. 7. There is no pleading identifying any specific act, omission or commission attributable to Respondent No. 7. There is no averment regarding any transportation of fly ash by Respondent No. 7 to the Perubhadi Stone Quarry; nor is there any document, permission, transportation record, vehicle details, weighbridge records, GPS data or any other material linking Respondent No. 7 with the allegations made in the Original Application.
7. The allegations against Respondent No. 7 are entirely bald, vague and omnibus in nature. Mere clubbing of Respondent Nos. 6 and 7 without disclosing the respective role of each respondent cannot constitute a valid cause of action. It is well settled that a party cannot be compelled to defend speculative allegations unsupported by material particulars.
8. Without prejudice to the foregoing, Respondent No. 7 respectfully submits that it is a Maharatna Central Public Sector Undertaking and carries out its operations in strict conformity with the provisions of the Environment (Protection) Act, 1986, the Fly Ash Notification dated 31.12.2021, the guidelines issued by the Central Pollution Control Board and all other applicable environmental laws. The Answering Respondent has always remained committed to scientific utilisation and disposal of fly ash in accordance with the applicable statutory framework.

9. In these circumstances, the impleadment of Respondent No. 7 is wholly unnecessary and amounts to a clear misjoinder of parties. The Original Application, insofar as it concerns Respondent No. 7, deserves to be dismissed with exemplary costs.

PARA-WISE REPLY

Reply to Paragraph 1:

10. The contents of Paragraph 1 of the Original Application are introductory in nature and, to the extent they describe the reliefs sought by the Applicant, are matters of record. However, it is emphatically denied that the Answering Respondent has any role whatsoever in the alleged dumping or disposal of fly ash in the Perubhadi Stone Quarry. The allegations made against the Answering Respondent are wholly misconceived, bereft of any factual foundation and therefore denied. No relief can be claimed against the Answering Respondent in respect of a quarry with which it has no ownership, possession, control or operational nexus.

Reply to Paragraphs 2 to 9:

11. The contents of Paragraphs 2 to 9, insofar as they set out the statutory and regulatory framework governing fly ash management, including the provisions of the Environment (Protection) Act, 1986, the various Fly Ash Notifications issued from time to time, the guidelines issued by the Central Pollution Control Board and the role of the regulatory authorities, are matters of record and speak for themselves. The Answering Respondent has no dispute with the legal position emerging therefrom and respectfully submits that it has, at all times, scrupulously complied with the applicable statutory provisions, notifications, directions and guidelines governing the handling, transportation, utilisation and disposal of fly ash. However, any allegation suggesting

violation of the aforesaid statutory framework by the Answering Respondent is specifically denied as false, baseless and devoid of any supporting material.

Reply to Paragraph 10:

12. The contents of Paragraph 10 relate to the feasibility assessment allegedly undertaken by the Odisha State Pollution Control Board for identification of extinct stone quarries suitable for disposal of fly ash. The said exercise pertains exclusively to the concerned governmental and regulatory authorities and the Answering Respondent is neither the author nor the custodian of the records relating thereto. Accordingly, the contents of the said paragraph, being matters of record, call for no specific reply from the Answering Respondent. It is, however, denied that the same in any manner establishes or even suggests any involvement of the Answering Respondent with the Perubhadi Stone Quarry.

Reply to Paragraph 11:

13. The contents of Paragraph 11 pertain to Resolution No. 24587/R&DM dated 07.07.2025 issued by the Revenue and Disaster Management Department, Government of Odisha. The said Resolution is a matter of record and speaks for itself. The Answering Respondent is not concerned with the issuance of the said Resolution and nothing contained therein attributes any role or liability to the Answering Respondent.

Reply to Paragraph 12:

14. The contents of Paragraph 12 are admitted only to the limited extent that the Advertisement dated 21.08.2025 invited applications in respect of various extinct stone quarries, including the Blanada Stone Quarry, the San Balichuan Stone Quarry and the Perubhadi Stone Quarry. It is respectfully submitted that these are separate and distinct quarries situated at different locations. The

Answering Respondent had applied only for the San Balichuan Stone Quarry and was subsequently allotted the said quarry. The Perubhadi Stone Quarry, which forms the subject matter of the present Original Application, was never allotted to or operated by the Answering Respondent.

Reply to Paragraph 13:

15. The contents of Paragraph 13, relating to the communication dated 15.09.2025 issued by the Tehsildar, Subdega forwarding the names of fly ash generating industries which had submitted applications for allotment of the Perubhadi Stone Quarry, are matters of record. It is respectfully submitted that the said communication pertains exclusively to the process of allotment of the Perubhadi Stone Quarry and has no bearing whatsoever on the rights, obligations or activities of the Answering Respondent. In any event, the allotment process culminated in the allotment of the Perubhadi Stone Quarry to Respondent No. 6 and not to the Answering Respondent. The allegations, if any, arising therefrom are therefore wholly inapplicable to the Answering Respondent.

Reply to Paragraph 14:

16. The contents of Paragraph 14 are matters of record to the extent they refer to the proceedings culminating in the allotment of the Perubhadi Stone Quarry. It is specifically admitted that, as reflected from the communication dated 28.10.2025, the competent authority decided to allot the Perubhadi Stone Quarry to Respondent No. 6. The said document itself completely demolishes the Applicant's attempt to attribute any role to the Answering Respondent in relation to the Perubhadi Stone Quarry. The Answering Respondent reiterates that it has neither been allotted the said quarry nor has it ever undertaken any activity therein.

Reply to Paragraphs 15 to 21:

17. The averments contained in Paragraphs 15 to 21 pertain to the Applicant's residence, the alleged nature and characteristics of the Perubhadi Stone Quarry, the surrounding villages, the alleged dependence of local inhabitants upon the said water body, the Didga-Teljora Nala, River Ib, groundwater recharge and the apprehended environmental consequences arising from the proposed dumping of fly ash therein. The said averments relate exclusively to the Perubhadi Stone Quarry and are not within the knowledge of the Answering Respondent. Since the Answering Respondent has no ownership, possession, control or operational responsibility in respect of the Perubhadi Stone Quarry, the said averments call for no specific reply. Nevertheless, insofar as the Applicant seeks to attribute any liability or responsibility to the Answering Respondent on the basis of the aforesaid averments, the same are specifically denied as false, baseless and devoid of any factual foundation.

Reply to Paragraph 22:

18. The contents of Paragraph 22 are specifically denied insofar as they relate to the Answering Respondent. It is denied that the Answering Respondent has failed to take any preventive or protective measures or that any continuing cause of action has arisen against it. Since the Answering Respondent has no connection whatsoever with the Perubhadi Stone Quarry, no obligation could have arisen requiring the Answering Respondent to undertake any action in respect thereof. Accordingly, no cause of action, whether continuing or otherwise, exists against the Answering Respondent.

Reply to Paragraph 23:

19. The contents of Paragraph 23 are emphatically denied insofar as they seek to attribute any act or omission to the Answering Respondent. The allegation that Respondent Nos. 6 and 7 have been indiscriminately dumping fly ash along

public roads and upon agricultural lands in and around Subdega is wholly false, baseless, vague and unsupported by any credible material. The Applicant has failed to disclose a single specific instance, date, time, vehicle number, transportation record or any other material connecting the alleged dumping activities with the Answering Respondent.

It is further submitted that the photographs annexed as Annexure A-11 do not identify the Answering Respondent, its vehicles, personnel or equipment, nor do they establish that the fly ash allegedly depicted therein belongs to or has been transported by the Answering Respondent. The photographs, in the absence of any supporting material, cannot be relied upon to fasten any liability upon the Answering Respondent. The Applicant is, therefore, put to strict proof of each and every allegation made against the Answering Respondent.

Without prejudice to the aforesaid, it is respectfully submitted that none of the ash utilisation or transportation routes of the Answering Respondent passes through the Subdega route. In fact, movement of ash-carrying vehicles through the said route has not been permitted since the beginning of the calendar year 2025 owing to resistance from the local villagers. Consequently, there exists no occasion whatsoever for any fly ash generated by the Answering Respondent to be transported through, or dumped in or around, the Perubhadi Stone Quarry or the adjoining areas of Subdega. The allegations contained in the present paragraph are, therefore, liable to be rejected in toto.

Reply to Paragraph 24:

20. The contents of Paragraph 24 are specifically denied insofar as they seek to attribute the alleged environmental degradation, air pollution, health concerns or deterioration of agricultural lands to the Answering Respondent. The

newspaper report annexed by the Applicant merely contains unverified assertions and cannot, by itself, constitute evidence of the facts alleged therein, much less establish any involvement or liability of the Answering Respondent. The Applicant has failed to place any scientific study, inspection report or other admissible material demonstrating that any alleged environmental impact is attributable to the activities of the Answering Respondent.

Reply to Paragraph 25:

21. The contents of Paragraph 25, relating to the representation submitted by the villagers and Sarpanch to the Tehsildar, are matters of record. However, the said representation neither alleges any specific act attributable to the Answering Respondent nor establishes any involvement of the Answering Respondent in the activities complained of. Accordingly, the said representation does not give rise to any cause of action against the Answering Respondent.

Reply to Paragraph 26:

22. The contents of Paragraph 26 are formal in nature and, therefore, call for no specific reply. It is, however, reiterated that the Applicant is not entitled to any of the reliefs claimed against the Answering Respondent in the absence of any factual or legal basis.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a. dismiss the Original Application qua the Answering Respondent (Respondent No. 7 – National Thermal Power Corporation Limited), as being devoid of any cause of action and bereft of any material establishing its involvement in the subject matter of the present proceedings;
- b. pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

**RESPONDENT NO. 7****Through****Adarsh Tripathi and Vikram Singh Baid**

Advocates for the Respondent No. 7

G-34, Basement, Lajpat Nagar-III, New Delhi

M: 9090416535/9425308454

E: adarsht912003@gmail.com

Place: Jharsuguda

Dated: 07.07.2026

BEFORE DEBANANDA TIWARI
NOTARY, JHARSUGUDA
RGGD. No. 04-02/2010
Sl. No. 01. Dt. 07/07/2026.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 93/2026/EZ

IN THE MATTER OF:

Gulshan Kumar Barua

...Applicant

Vs.

State of Odisha & Ors.

...Respondents

AFFIDAVIT

I, DR. DNYANESHWAR NANDESHWAR, S/o Sh. LAHANU NANDESHWAR, aged about 58 years, working as Additional General Manager (Environment Management) with NTPC Ltd., having its office at NTPC Bhawan, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi - 110003, presently at Darlipalli Super Thermal Power Project, do hereby solemnly affirm and state as under:

1. I say that I am the authorized representative of the Answering Respondent No. 7 Company and as such am competent to swear the present affidavit.
2. I say that I have read the contents of the above Reply and I have understood the contents of the same.
3. I say that the contents of the above Reply being filed by the Answering Respondent No. 7 are based on the information available with the Answering Respondent in the normal course of business and believed by me to be true.

DEPONENT

PART OF AFFIDAVIT

D.N. TIWARI
NOTARY, JHARSUGUDA

VERIFICATION

I, the deponent above-named, do hereby verify the contents of the above affidavit to be true to the best of my knowledge, no part of it is false and nothing material has been concealed there from.

Verified at Jsg on this 07th day of July, 2026.

DEPONENT

07/07/2026
DEBANANDA TIWARI
NOTARY, JHARSUGUDA
REG. NO. GN-02/2011

Annexure R-7/1



OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, SUNDARGARH

(Mining Section)

Order No. 546 / XV-15/2025, Dt. 30/10/25

OFFICE ORDER

In pursuance to resolution No. 24587/ R&DM dated 07.07.2025 and proceedings of the meeting held on 23.10.2025 regarding allotment of extinct stone quarries for disposal of fly ash communicated vide letter No. 226/Res dated 25.10.2025 of Revenue Divisional Commissioner, Northern Division, Sambalpur, the following extinct stone quarries are hereby allotted to the respective fly ash generating companies mentioned against each.

Sl No.	Name of the ESQ	Tahasil	Name of the fly ash generating company
1	Balanda Stone Quarry-11	Lathikata	M/s NSPCL (NTPC-SAIL)
2	Peruabhadi Stone Quarry	Subdega	M/s Vedanta Ltd.
3	San Balichuan Stone Quarry	Hemgir	M/s NTPC Ltd., Darlipali

Collector, Sundargarh

Memo No. 547 / Mining Dt. 30/10/25

Copy to Superintendent of Police, Sundargarh/ Rourkela for information and necessary action with reference to memo No. 198/ Res dated 13.09.2025 of RDC (ND), Sambalpur with a request to take necessary steps to ensure maintenance of law & order situation during the transportation of fly ash.

Copy submitted to Revenue Divisional Commissioner, Northern Division, Sambalpur for kind information.

Copy to Sub-Collector, Sadar, Sundargarh/ Panposh for kind information.

Copy to Tahasildar, Lathikata/ Subdega/ Hemgir for information and necessary action. You are requested to process the case record for temporary lease as per the above allotment.

Copy to Regional Officer, SPCB, Regional Office, Rourkela/ Jharsuguda for information and necessary action.

Copy to Regional Transport Officer, Sundargarh/ Rourkela for information and necessary action.

Copy to M/s NSPCL, Rourkela/ M/s NTPC Ltd., Darlipali/ M/s Vedanta Ltd., Jharsuguda for information and necessary action.

Collector, Sundargarh



VAKALATNAMA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 93/2026/EZ**

**IN THE MATTER OF:
Gulshan Kumar Barua**

...Applicant

Vs.

State of Odisha & Ors.

...Respondents

Know all to whom these presents shall come that I, **FAIZ TAIYAB, HEAD OF PROJECT AND EXECUTIVE DIRECTOR** for NTPC Limited, them above named Respondent No. 7, do hereby appoint:

Adarsh Tripathi, Vikram Singh Baid and Ajitesh Garg, Advocates

(MP/1256/2014) (D/3896/2018) (D/5097/2021)

G-34, Basement, Lajpat Nagar-III, New Delhi

9090416535/9425308454

Advocate(s), to be my/ our true and lawful attorney (s), in the matter noted above, to do all the following acts, deeds and things, or any of them, (jointly and severally) and also ratify anything already done on our behalf that is to say: -

1. To sign, verify and present and send notices, replies rejoinders, pleadings, appeals, cross-objections or petitions for execution, review, revision, other petitions or affidavit or other documents as shall be deemed necessary or advisable for the prosecution of the case or in relation thereto in all its stages.
2. To appear, act, and plead in the above-mentioned case in any court or tribunal etc, in which the same be heard or tried in the 1st instance or in appeal or review or revision or execution or in any other stage of its progress until its final decision.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise to or in any manner relating to the said case.
4. To receive documents, papers, records, orders etc. and to do all other acts all things, which may be necessary or proper to be done for the progress and in all course of the prosecution of the said case.
5. To employ any other legal practitioner, advocate or consultant authorizing him to exercise the power and authority hereby conferred on the Advocate (s) whenever he/they may think fit to do so.

And I/We hereby agree that whatever the Advocate (s) or his/ there substitute shall do in the premises shall be binding on me in all intents and purposes just as if it would have been done by me.

And I/We hereby agree not to hold the Advocate (s) or his/their substitute responsible for the said case in consequence of his absence from the court when the said case is called up for hearing.

And I/We hereby agree that in the event of the whole or any part of the fee agreed by me/ us to be paid to the Advocate (s) remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case, or not to appear until the same is paid.

In witness whereof I/We hereunto set my/our hand to these presents the contents of which have been explained to and understood by me/us.

Date: 06.07.2026

IDENTIFIED

**Adarsh Tripathi, Vikram Singh Baid and Ajitesh Garg
(MP/1256/2014) (D/3896/2018) (D/5097/2021)**

Advocate (s)

**फैज तैयब / FAIZ TAIYAB
कार्यकारी निदेशक / Executive Director
परियोजना प्रमुख / Head of Project
एनटीपीसी लिमिटेड, दलीपगढ़ी / NTPC Limited, Darlipali
सुंदरगढ़, ओडिशा / Sundargarh, Odisha - 770025**



दर्लिपाली / Darlipali

Ref No.: DSTPP/Legal/06-2026

Date: 07/07/2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 93/2026/EZ**

AUTHORITY LETTER

I, **FAIZ TAIYAB**, aged about 58 years, son of Shri MOHAMMAD TAIYAB, Head of Project, Executive Director, NTPC Limited- Darlipali Super Thermal Power Project, do hereby authorize **DR. DNYANESHWAR NANDESHWAR**, Emp no.100379, aged about 58 years, son of Shri LAHANU NANDESHWAR, Additional General Manager (Environment Management), NTPC Limited- Darlipalli Super Thermal Power Project to sign & swear Affidavit, Counter Affidavit(s), sign and execute all the Application(s), Pleading(s), rejoinder(s) etc. and other relevant documents and also for appearing before the Hon'ble NGT Eastern Zone Bench, Kolkata for adducing oral and documentary evidences, and take all steps in all issues incidental to the above case as may be required.

This authorization is given by virtue of Clause no.10 of GPA dated 23.07.2025 executed in my favour by Director(Operations), NTPC Limited.

This authority is valid for the aforesaid purposes only.

Place: Darlipali

Date: 07.07.2026

Signature of Dr. Dnyaneshwar Nandeshwar is attested

Faiz Taiyab

**Head of Project & Executive Director
(NTPC Ltd-Darlipali STPP)**

Faiz Taiyab

**Head of Project & Executive Director
(NTPC Ltd-Darlipali STPP)**

फैज तैयब / FAIZ TAIYAB
कार्यकारी निदेशक / Executive Director
परियोजना प्रमुख / Head of Project
एनटीपीसी लिमिटेड, दर्लिपाली / NTPC Limited, Darlipali
सुंदरगढ़, ओडिशा / Sundargarh, Odisha - 770025

दर्लिपाली सुपर थर्मल पावर प्रोजेक्ट, पोस्ट-एनटीपीसी दर्लिपाली, जिला - सुंदरगढ़-770025 (ओडिशा), दूरभाष : 06622-262626, फैक्स : 06622-262627
Darlipali Super Thermal Power Project, Post-NTPC Darlipali, Dist- Sundargarh-770025 (Odisha), Tel : 06622-262626, Fax: 06622-262627

एनटीपीसी लिमिटेड, दर्लिपाली / NTPC Limited, Darlipali
पंजीकृत कार्यालय : एनटीपीसी भवन, 7, इन्स्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली-110 003

दूरभाष/Tel: 011-24360100, फैक्स/Fax : 011-24361018, वेबसाइट/Website : www.ntpc.co.in

Regd. Office : NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi- 110003

Corporate Identification No-L40101DL1975G01007966

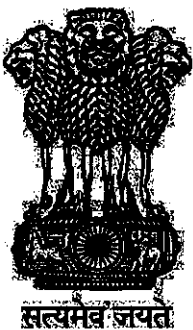
**INTER OFFICE MEMO****From** : Company Secretary**To:** Sh. Faiz Taiyab
Head of Project
Darlipalli STPP**Ref.No.:** 01:SEC:GPA:**Dated** : 23.7.2025**Sub.:** General Power of Attorney

We are enclosing the General Power of Attorney dated 23rd July, 2025, in original, duly executed and notarised in your favour to enable you to sign various legal documents on behalf of the Company. **Kindly ensure safe custody of the document.** It is also requested that this GPA be returned for cancellation when there is a change in your charge as Head of Project (Darlipalli Super Thermal Power Project).

The Power of Attorney dated 17th September, 2024, issued earlier in favour of Shri Ram Bhajan Malik has been revoked and a copy of the Deed of Revocation is also enclosed for your reference.

You are requested to please send an acknowledgement mail on receipt of the above mentioned power of attorney at csntpc@ntpc.co.in and rashmiaggarwal@ntpc.co.in for future record.

(Ritu Arora)**Encl.:** As above



INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

₹50

e-Stamp

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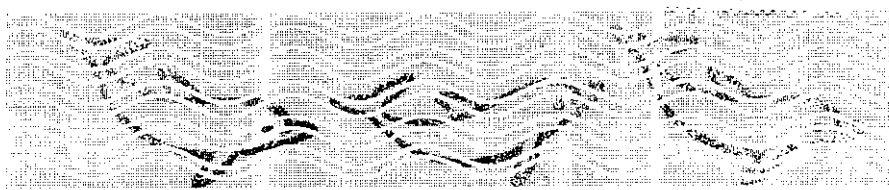
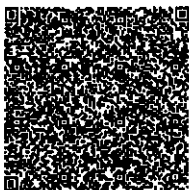
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First Party
Second Party
Stamp Duty Paid By
Stamp Duty Amount(Rs.)

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: SUBIN-DL154220361035790151621X
: NTPC Limited
: Article 47 of Power of attorney - GPA
: Not Applicable
: 0
: (Zero)
: NTPC Limited
: Not Applicable
: NTPC Limited
: 50
: (Rupee only)

सत्यमेव जयते



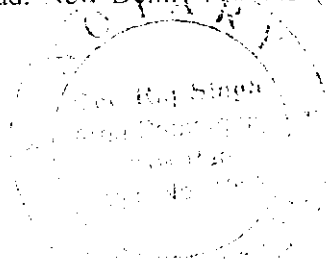
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IN-DL12537969335365X

GENERAL POWER OF ATTORNEY

Be it known to all that NTPC Limited (A Government of India Company incorporated under the Companies Act, 1956) having its Registered office at NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodhi Road, New Delhi-110 003 (hereinafter called "Company") do



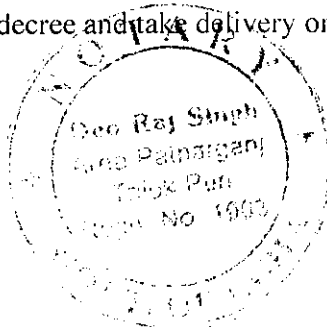
Raj Singh

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

hereby constitute, nominate and appoint Mr. Faiz Taiyab, Head of Project of the Company for its Darlipalli Super Thermal Power Project, as its true and lawful attorney hereinafter called "Attorney" to do for and on behalf and in the name of the Company all or any of the acts, deeds or things hereinafter mentioned, that is to say:-

1. To institute and defend legal cases, sign and verify plaints, written statements, petitions and objections, memorandum of appeal, claims, affidavits, applications, replications and pleadings of all kinds and to file them in Civil, Criminal or Revenue Courts, Arbitration, Labour Court, Industrial Tribunal, High Court & Supreme Court, whether having original or appellate jurisdiction and before Government or Local Authorities or Registration Authorities, Tax Authorities, Tribunals, State Electricity Regulatory Commission or any other quasi-judicial authority etc.
2. To appoint any Advocate, Vakil, Pleader, Solicitor or any other legal practitioner as attorney to appear and conduct case proceedings on behalf of the Company.
3. To appear and conduct Court cases and other proceedings.
4. To file and receive back documents, to deposit and withdraw money from Courts, Tribunals, Registrar's Office and other Government or Local Authorities and to issue valid receipts therefor.
5. To apply for and obtain refund of stamp duty or Court fee etc.
6. To apply for the inspection of Judicial/Official records in any Court, Tribunal, Arbitrator, Government office or records maintained by other Authorities.
7. To apply and obtain certified copies of judgements, or to obtain documents and papers from any Court, Tribunal, Arbitrator, Govt. office or any other Authorities.
8. To issue legal notices and accept services of summons, notices or writs issued by any Court, Tribunal or Arbitrator, Govt. office or any other Authority.
9. To execute instruments, deeds, agreements, bonds, and other documents and returns in connection with the affairs of the Company and file them or cause to be filed for Registration, whenever necessary.
10. To sub-delegate all or any of the aforesaid powers to officers under him.
11. To compromise, compound, withdraw the cases or accept verdicts, Arbitral Award / Judgements from any Court, Tribunal, Arbitrator, Government, or other Competent Authorities.
12. To purchase property at Court auction sales in execution of decrees in favour of the Company up to the amount of decree and take delivery or possession thereof.



13. To lodge claims with the Insurance Companies, to settle/compromise such claims and on satisfactory settlement thereof, to issue letters of subrogation/ power of attorney in favour of Insurance Companies.
14. To lodge and accept claims with the Railways, Transporters, Customs, Shipping Agents & Clearing Agents and to settle / compromise such claims.
15. Generally, to do all lawful acts, necessary for the above-mentioned purposes.

The Company hereby agrees to ratify and confirm all and whatsoever the said Attorney shall lawfully do, execute, or perform or cause to be done, executed, or performed in exercise of the power or authority conferred under and by virtue of this Power of Attorney.

IN WITNESS WHEREOF THE Company in pursuance of the Resolution of the Board of Directors of the Company passed in its Meeting held on October 23, 2020 and subsequent delegation vide General Power of Attorney dated March 8, 2024 has, under the hand of its Director (Operations) and under the Common Seal of the Company, executed this Power of Attorney in favour of Mr. Faiz Taiyab, Head of Project of the Company for its Darlipalli Super Thermal Power Project, on this 23rd day of July, 2025.

The Common Seal of NTPC Limited has been affixed hereunto in the presence of the executant and: -

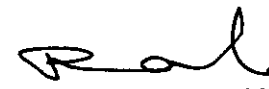
1.


JAIKUMAR SRINIVASAN
 Director (Finance)
 NTPC Limited
 NTPC Bhawan, Scope Complex,
 7, Institutional Area, Lodi Road, New Delhi

2.

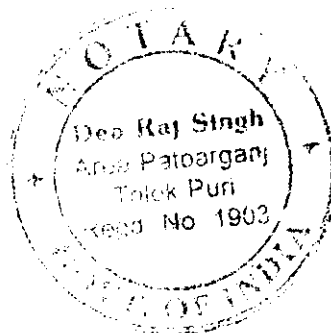

 रितु अरोड़ा
RITU ARORA
 कम्पनी सचिव/Company Secretary
 एनटीपीसी लिमिटेड/NTPC Limited
 NTPC Bhawan, Scope Complex,
 7, Institutional Area, Lodhi Road, New Delhi-110003

Signed for and on behalf of
 NTPC Limited


RAVINDRA KUMAR
 Director (Operations)
 NTPC Limited
 NTPC Bhawan, Scope Complex,
 7, Institutional Area, Lodhi Road, New Delhi

ATTESTED


 NOTARY PUBLIC
 GOVT. OF INDIA



23 JUL 2025